

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 405  
IB-785/ND/2020**

**IN THE MATTER OF:  
Shivani Gupta**

**...PETITIONER**

**Vs.**

**M/s. Samyak Projects Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 24.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial-creditor :Mr. Mishal Johri, Advocate.  
For the Respondent/ Corporate-debtor :Mr. Monish Surendran and Mr.  
Aman Anand, Advocates.**

**ORDER**

Heard the submissions made by the Learned Counsel for the Financial-creditor as well as Learned Counsel for the Corporate-debtor. The reply filed by the Corporate-debtor is in the record of the Tribunal. The Learned Counsel for the Corporate-debtor has prayed for grant of time to argue the matter. The Learned Counsel for the Operational-creditor has expressed his willingness to argue the matter today. Keeping in view of the request made by the Learned Counsel for the Corporate-debtor, the matter is now posted to 28.01.2021. The Learned Counsel for the Petitioner has also prayed for grant of time for filing the rejoinder and wants to argue the matter. The Learned Counsel for the Operational-creditor is permitted to file rejoinder within a week's time by

(Meenu)

serving an advance copy on the Counsel for the Corporate-debtor. No more further opportunity will be granted to the Operational-creditor for filing the rejoinder. Matter is adjourned to 28.01.2021.

— Sd —

**(V.K. Subburaj)**  
Member (T)

— Sd —

**(P.S.N. Prasad)**  
Member (J)